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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 417/2023**

**RESILIENT INNOVATIONS PRIVATE
LIMITED**

..... Plaintiff

Through: Mr. Amit Sibal, Senior Advocate with Mr. Anuj Berry, Mr. Sourabh Rath, Ms. Megha Janakiraman, Mr. Vibhore Yadav, Mr. Darpan Sachdeva, Mr. Vinamra Kapariha and Mr. Vinay Tripathi, Advocates.

versus

**ENTREPRENEUR INDIA MEDIA PRIVATE LIMITED
& ORS.**

..... Defendants

Through: Mr. Pawanjit Singh Bindra, Senior Advocate with Mr. Rahul Dhawan, Mr. Vidhesh Issar and Ms. Vaishali Singh, Advocates for D-1 to 12.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

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14.07.2023

I.A. 12616/2023, I.A. 12617/2023 & I.A. 12619/2023 (exemptions)

1. Allowed, subject to all just exceptions.
2. Applications stand disposed of.

I.A. 12618/2023 (exemption from filing court fees)

3. For the reasons stated in the application, Plaintiff is permitted to file requisite Court Fees within a period of four weeks from today.
4. Application is allowed and disposed of.

CS(OS) 417/2023

5. Let the plaint be registered as a suit.
6. Issue summons.
7. Mr. Rahul Dhawan, learned counsel accepts notice on behalf of Defendants No.1 to 12.

8. Written statement be filed by Defendants No. 1 to 12 within 30 days along with affidavit of admission/denial of the documents filed by the Plaintiff.

9. Replication to the written statement be filed by the Plaintiff within four weeks of the receipt of written statement along with affidavit of admission/denial of documents filed by Defendants No. 1 to 12.

10. Upon the Plaintiff taking steps within 10 days, let summons be sent to Defendant No.13, through all permissible modes, returnable on 07.11.2023.

11. Summons shall indicate that Defendant No. 13 is required to file written statement to the plaint within 30 days from the date of receipt of summons along with affidavit of admission/denial of the documents filed by the Plaintiff. Plaintiff may file replication to the written statement within four weeks thereafter along with affidavit of admission/denial of the documents filed by Defendant No. 13.

12. List before the Joint Registrar for completion of pleadings and admission/denial of documents on 28.08.2023.

13. List before Court on 07.11.2023.

I.A. 12615/2023 (under Order XXXIX Rules 1 and 2 CPC)

14. Issue notice.

15. Mr. Rahul Dhawan, learned counsel accepts notice on behalf of Defendants No.1 to 12.

16. On the Plaintiff taking steps within 10 days from today, let notice be sent to Defendant No.13, through all permissible modes, returnable on 07.11.2023 before Court.

17. Present suit has been filed by the Plaintiff seeking permanent injunction against Defendants No. 1 to 12 restraining them and/or anyone on their behalf from making and/or publishing any defamatory, derogatory and/or false statements, comments, references,

in any manner whatsoever, direct or indirect, concerning the Plaintiff, its business, growth metrics, directors, officials, shareholders etc. Decree of mandatory injunction is sought directing Defendants No. 1 to 12 to delete and remove all publications of 'Entrepreneur' magazine containing the impugned article/cover story titled "*Fraud or framed? The curious case of Ashneer Grover*" published in June-July 2023, from the print and electronic media as well as posts on social media platforms. Mandatory injunction is also sought against the said Defendants from hosting and/or providing access to or publishing either in whole or any part, the interview and/or podcast titled '*Ashneer Grover's podcast*' or any social media posts related thereto, amongst other reliefs.

18. Mr. Pawanjit Singh Bindra, learned Senior Counsel, on instructions, submits that Defendants No. 1 to 12, without prejudice to their rights and contentions in the present suit, undertake that they shall: (a) henceforth not circulate the print edition of 'Entrepreneur' magazine containing an article/cover story titled "*Fraud or framed? The curious case of Ashneer Grover*" published in June-July 2023, which contains quotes from an interview with Defendant No. 13; (b) remove/delete forthwith all publications pertaining to the said article, both in print and electronic media and social media platforms/website of Defendants No. 1 to 12; (c) delete/remove the interview and/or podcast titled '*Ashneer Grover's podcast*' and posts related thereto from the various social media handles etc.; (d) not publish any article/story containing any content which amounts to defamation or derogation against the Plaintiff, its officers, shareholders, directors, employees etc. or in relation to Plaintiff's business interests; and (e) publish a corrigendum in their next issue/episode of the magazine 'Entrepreneur' that the views expressed in the impugned article were that of Defendant No. 13 and not of

Defendants No. 1 to 12 and since the matter is sub-judice before this Court, Defendants No. 1 to 12 have without prejudice to their rights and contentions in the suit, withdrawn the impugned article.

19. Affidavit of undertaking shall be filed by Defendants No. 1 to 12 within a week from today, with advance copy to counsel for the Plaintiff.

20. List before Court on 07.11.2023.

JYOTI SINGH, J

JULY 14, 2023/kks/shivam